

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)  
"C" BENCH, MUMBAI**

**BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER AND  
SHRI N.K. PRADHAN, HON'BLE ACCOUNTANT MEMBER**

**ITA NO. 6958/MUM/2013 (A.Y: 2009-10)**

**&**

**ITA NO. 6289/MUM/2014 (A.Y: 2010-11)**

Primetype-IP Media Services Pvt. Ltd., 2 <sup>nd</sup> Floor Malkani Chambers Off Nehru Road, Near Santacruz Airport, Vile Parle (E) Mumbai - 400099  <b>PAN: AAACP3911E</b>	v.	Income Tax Officer -8(2)(4) Pratyakshakar Bhavan, C-10 Bandra Kurla Complex Bandra (E), Mumbai - 400 051
<b>(Appellant)</b>		<b>(Respondent)</b>

<b>Assessee by</b>	<b>:</b>	<b>Shri Vipul K. Mody</b>
<b>Department by</b>	<b>:</b>	<b>Shri V. Shreekar</b>
<b>Date of Hearing</b>	<b>:</b>	<b>04.02.2021</b>
<b>Date of Pronouncement</b>	<b>:</b>	<b>04.02.2021</b>

**ORDER**

**PER C.N. PRASAD (JM)**

**1.** These appeal are filed by the assessee against different orders of the Learned Commissioner of Income Tax (Appeals)-17, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 07.12.2012 and 03.07.2014 for the A.Y. 2009-10 and 2010-11 respectively.

2. Assessee through its Authorized Representative filed a letter dated 30<sup>th</sup> January, 2021 and submitted as under: -

*"Re: ITAs: 6958/M/13, 6289/M/2014 and 3078/M/2019 Assessment Years: 2009-10, 2010-11 and 2012-13*

*We refer to the above appeals of the company fixed for virtual hearing before "C" bench on 04<sup>th</sup> February, 2021. In this connection we state that the company is issued form 3 (Copies attached) on its application under the Direct Tax Vivad Se Vishwas Act, 2020 for all the above assessments years.*

*In view of above we withdraw the above appeals."*

3. On a perusal of the above letter of the assessee and the enclosed copies of Form-3 it is noticed that assessee has already filed declaration and undertaking in Form-1 under Vivad Se Vishwas Scheme and received Form-3 from the Revenue accepting the said declaration. Assessee requested for withdrawal of these appeals. Accepting the request of the assessee for withdrawal of appeals, these appeals are dismissed as withdrawn.

4. In the result, appeals of the assessee are dismissed as withdrawn.

Order pronounced in the virtual court on 04.02.2021.

Sd/-  
**(N.K. PRADHAN)**  
**ACCOUNTANT MEMBER**

Mumbai / Dated 04/02/2021  
Giridhar, Sr.PS

Sd/-  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**

**Copy of the Order forwarded to:**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)  
**ITAT, Mum**